

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).8610-8611/2017

(Arising out of impugned final judgment and order dated 19-05-2015 in FA No. 481/1979 29-09-2016 in FA No. 481/1979 passed by the High Court of Judicature at Allahabad)

RANI RAJENDRI KUMARI BA (DEAD) THR. LR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 30-07-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Amit Gupta, Adv.
Ms. Mansi Kukreja, Adv.
For M/S. Mitter & Mitter Co.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The respondents have been served, but they have not
put in appearance.

Leave granted.

Interim orders to continue.

(SANJAY KUMAR-I)
AR-CUM-PS

(KAILASH CHANDER)
COURT MASTER